

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION No. 192
TO BE ANSWERED ON 08.12.2022

Setting up of State Coastal Zone Management Authorities

192. DR. AMEE YAJNIK:
SHRI DIGVIJAYA SINGH:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of States that have established State Coastal Zone Management Authorities till date;
- (b) the number of States that are yet to establish State Coastal Zone Management Authorities and reasons as to why they have not done so;
- (c) whether Government intends to implement the CAG's recommendations to make national and State Coastal Zone Management authorities permanent bodies and to reconstitute district-level committees; and
- (d) if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d). Presently, SCZMAs are in existence in all the coastal States/UTs except in Kerala, Goa and Gujarat. The SCZMAs are reconstituted every three year by the Ministry based on the proposal from the respective State Governments / UTs. Accordingly, Goa and Gujarat have sent their proposal to Ministry for reconstitution *vide* letter dated 01/12/2022 and 01/11/2022 respectively. The proposal from Kerala for reconstitution of SCZMA is yet to be received.

The State Coastal Zone Management Authorities (SCZMAs) and the National Coastal Zone Management Authority (NCZMA) have been constituted under Section 3 of the Environment (Protection) Act, 1986. 24 out of the 25 members of the NCZMA are ex-officio members which makes NCZMA a continuing authority with a tenure of 3 years in each instance. Only one member is a non-official expert member in the Authority.

The SCZMAs have about 9-13 Members with about 6-8 ex-officio Members, 2-4 Expert Members and one NGO as a Member. Further, as per provisions of CRZ Notification, in case the SCZMAs are not in existence due to delay in their reconstitution or for any other reasons, then it

shall be responsibility of the Department of Environment in the State Government or Union territory Administrations, to provide comments and recommend the proposals in terms of the provisions of the said notification to the Ministry since they are the custodians of the respective Coastal Zone Management Plans. Therefore, the operation and functioning of SCZMAs are also continuous in nature.

The SCZMAs are responsible for constitution of District Level Committees (DLCs) in their respective States. The DLCs have been constituted and functioning in 68 coastal districts out of the 78 coastal districts in the country.
